

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1307  
TO BE ANSWERED ON 24.07.2017**

**SOCIAL SECURITY TO LABOURERS OF PRIVATE CONTRACTORS**

**1307. DR. KIRIT SOMAIYA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether is it true that employees of various private contractors at Mumbai, Delhi, Hyderabad and Bengaluru Airports do not enjoy the social security facilities and if so, the details thereof;**
- (b) whether it is also true that the airport operators outsource various jobs such as security services, transport operation, housekeeping, traffic management to private contractors and if so, the details thereof;**
- (c) whether the casual and contract workers employed by these Contractors do not get PF, ESIC and other facilities as per the guidelines; and**
- (d) if so, the details thereof along with precaution and internal check system executed at the above airports by the Labour Commissioner, PF Commissioner and airport operators in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): Social security facilities are extended to the employees of various private contractors at Mumbai, Delhi, Hyderabad and Bengaluru Airports and whenever any complaint is received appropriate legal action is taken.**

**(b): Yes, the airport operators have outsourced various jobs such as security services, transport operation, housekeeping, and traffic management to various private contractors.**

**(c) & (d): PF and ESIC facilities are extended to the contractual employees at these Airports. The officers of Central Industrial Relations Machinery (CIRM) conduct regular inspections including complaint based inspections at these Airports to ensure compliance of the provisions of various labour laws.**

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